

SHRI SHANTARAM NAIK : I had also submitted that Andhra Pradesh Government is not working according to the provisions of the Constitution.....
(Interruptions)

[Translation]

MR. SPEAKER : Why are you making noise ? I am looking with it.
(Interruptions)

SHRI SHANTARAM NAIK : Please listen to me. You have heard Mr. Madhav Reddy. Our MLAs were also on hunger strike... (Interruptions)

[Translation]

MR. SPEAKER : Why are you creating this pandemonium. Please take your seats.
(Interruptions)

[English]

SHRI V. SOBHANADREESWARA RAO : What is this ?... (Interruptions)

MR. SPEAKER : I have not allowed him...
(Interruptions)

MR. SPEAKER : Shri Buta Singh...
(Interruptions)

12.04½ hrs.

PAPERS LAID ON THE TABLE

[English]

Illegal Migrants (Determination by Tribunals) Amendment Rules, 1986

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to lay on the Table a Copy of Illegal Migrants (Determination by Tribunals) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 648 (E) in Gazette of India dated the 25th May, 1988 together with a corrigenda

thereto published in Notification No. G. S. R. 852 (E) in Gazette of India dated the 11th August, 1988 under sub-section(3) of section 28 of the Illegal Migrants (Determination by Tribunals) Act, 1983. [Placed in Library. See No. LT-6461/88]

(Interruption.)

MR. SPEAKER : It does not matter. I have heard everything.

Mr. Rao, please sit down ...
(Interruptions)

MR. SPEAKER : Mr. Rao, do not do like this It does not behove you. Sit down...
(Interruptions)

Wealth tax (Third Amendment Rules) 1988 and Income Tax (Seventh Amendment) Rules, 1988

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA) : I beg to lay on the Table :

- (1) A copy of the Wealth-tax (Third Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 761 (E) in Gazette of India dated the 17th August, 1988, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT. 6462/88]
- (2) A copy of the Income-tax (Seventh Amendment) Rules, 1988 (Hindi and English versions) published in Notification No S.O. 762 (E) in Gazette of India dated the 17th August, 1988, under section 296 of the Income-tax Act, 1961. [Placed in library. See No. LT-6463/18]

Results of the Eighteenth Valuation of the Life Insurance Corporation of India as on 31st March, 1988.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA) : On behalf of Shri Eduardo Faleiro, I beg to lay on the Table a copy

of the Results (Hindi and English Versions) of the Eighteenth Valuation of the Life Insurance Corporation of India as on 31st March, 1988. [Placed in Library See No. LT-6464/88]

One hundred and twenty-second Report of the Law Commission on Forum for National Uniformity in Labour Adjudication.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT) : On behalf of Shri Hans Raj Bhardwaj, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) : —

- (i) One Hundred Twenty-second Report of the Law Commission on Forum for National Uniformity in Labour Adjudication. [Placed in Library. See No LT-6465/88]
- (ii) One Hundred Thirtieth Report of the Law Commission on Benami Transaction—a Continuum. [Placed in Library. See No. LT-6466/88]

Indo-Tibetan Border Police (Electronic Data Processing Cadre) Recruitment Rules, 1981 etc.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : On behalf of Shri P. Chidambaram, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949 :—
 - (i) The Indo-Tibetan Border Police (Electronic Data Processing Cadre) Recruitment Rules, 1981 published in Notification No. G. S. R. 300 in Gazette of India dated the 23rd April, 1988.

- (ii) The Indo-Tibetan Border Police (Non-Gazetted Telecommunication Cadre) Recruitment Rules, 1983 published in Notification No. G. S. R. 313 in Gazette of India dated the 23rd April, 1988.
- (iii) The Indo-Tibetan Border Police (Tailor Cadre) Recruitment Rules, 1984, published in Notification No. G.S.R. 288 in Gazette of India dated the 16th April, 1988.
- (iv) The Indo-Tibetan Border Police (Cobbler Cadre) Recruitment Rules, 1982 published in Notification No. G. S.R. -06 in Gazette of India dated the 23rd April, 1988.
- (v) The Indo-Tibetan Border Police (Carpenter Cadre) Recruitment Rules, 1983 published in Notification No. G. S. R. 309 in Gazette of India dated the 23rd April, 1988. [Placed in Library. See No. LT-6467/88]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1988 published in Notification No. G.S.R. 658 in Gazette of India dated the 20th August, 1988.
 - (ii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1988 published in Notification No. G.S.R. 659 in Gazette of India dated the 20th August, 1988. [Placed in Library. See. No. LT-6468/88]

- (3) A Statement (Hindi and English versions) (i) correcting the reply given on 4 May, 1988 to Unstarred Question No 9530 by Shri Chhotamani Jena regarding Dividend to Central Exchequer by Kendriya Bhandar and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-6469/88]

Delhi Police (Appointment and Recruitment) Amendment Rules, 1988

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table:—

A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F. 5/67/83-Home (P) Estt. in Delhi Gazette dated the 15th November, 1985, under section 148 of the Delhi Police Act, 1978, [Placed in Library. See No. LT-6470/88]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Jamia Millia Islamia Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 29th August, 1988."

[English]

JAMIA MILLIA ISLAMIA BILL

As Passed of Rajya Sabha

SECRETARY GENERAL : Sir, I lay on the Table the Jamia Millia Islamia Bill, 1988, as passed by Rajya Sabha.

12.6½ hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

Thirteenth Report

[English]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to present the Thirteenth Report (Hindi and English versions) of the Committee on Government Assurances.

[English]

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : More than 200 MLAs from Andhra Pradesh have come to Delhi. They are demonstrating and demanding clearance of the pending projects ..(Interruptions)

MR. SPEAKER : Does not matter. It makes no difference if they came in thousands. It is not giving to put any major effect. It is their own outlook.

[English]

That is their way to do it. Let them do it.

SHRI SHANTARAM NAIK (Panaji) : You have heard Mr. Reddi .. (Interruptions)

[Translation]

MR. SPEAKER : What else also you want to raise ?